FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **CITYSTAR INFRASTRUCTURES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Citystar Infrastructures Limited
2.	Date of incorporation of corporate debtor	9th July 1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1991PLC052250
5.	Address of the registered office and principal office (if any) of corporate debtor	5 Gorky Terrace,2nd Floor, Kolkata, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	24th October 2024
7.	Estimated date of closure of insolvency resolution process	22nd April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 Email – cirp.citystar@gmail.com
11.	Last date for submission of claims	7th November 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Citystar Infrastructures Limited** on 24th October, 2024.

The creditors of **Citystar Infrastructures Limited**, are hereby called upon to submit their claims with proof on or before 7th November 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/10/2024
Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

T.SPIRITUAL WORLD LIMITED

CIN: L63040WB1986PLC040796
Registered Office:4, Netaji Subhas Road, 1st Floor, Kolkata, West Bengal - 700 001
E-Mail: info@tspiritualworld.com; Website: www.tspiritualworld.com

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2024
[SEE REGULATION 47(1) (B) OF THE SEBI (LODR) REGULATIONS, 2015]

(Rs. In Lakhs)

Sl. No	Particulars	Quarter ended 30.09.2024 Unaudited	Year to date for current year ended 30.09.2024 Unaudited	Corresponding Quarter of previous year ended 30.09.2023 Unaudited
1	Total Income from Operations	0.180	0.360	0.180
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(3.859)	(13.158)	(3.328)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(3.859)	(13.158)	(3.328)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(3.859)	(13.158)	(3.328)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(3.859)	(13.158)	(3.328)
6	Equity Share Capital	2,000.200	2,000.200	2,000.200
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-
8	Earnings Per Share (of Rs.10/- each) (Not Annualised) Basic & Diluted	(0.019)	(0.066)	(0.017)

Note:
The above is an extract of the detailed format of quarterly & half year ended 30th September, 2024 unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the Stock Exchange websites viz. www.bseindia.com & www.cse-india.com. The same is also available on the Company's website viz. www.tspiritualworld.com

By order of the Board
For T.Spiritual World Limited
Netra Bahadur Ranabhat
MD & CEO
DIN : 06716666

Date: 28th October, 2024
Place : Kolkata

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CITYSTAR INFRASTRUCTURES LIMITED

Sl. No	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Citystar Infrastructures Limited
2.	Date of incorporation of corporate debtor	9th July 1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1991PLC052250
5.	Address of the registered office and principal office (if any) of corporate debtor	5 Gorky Terrace, 2nd Floor, Kolkata, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	24th October 2024
7.	Estimated date of closure of insolvency resolution process	22nd April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001, Email - cirp.citystar@gmail.com
11.	Last date for submission of claims	7th November 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	a) Relevant Forms may be downloaded (from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Citystar Infrastructures Limited on 24th October, 2024.
The creditors of Citystar Infrastructures Limited, are hereby called upon to submit their claims with proof on or before 7th November 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

Date : 29/10/2024
Place : Kolkata

बैंक ऑफ़ इंडिया Bank of India BOI
Relationship beyond banking

Bardhaman Zonal Office
446/N, Armstrong Avenue, Bidhan Nagar, Sector-2A, Durgapur, District - Burdwan, PIN- 713212, Phone No.7479007356

E-AUCTION SALE NOTICE (For Immovable properties)

Public Notice for Sale of Immovable properties mortgaged to the Bank under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive possession of which have been taken by the Authorized Officers of Bank of India, will be sold on "As is where is", "As is what is", and "Whatever there is" on 09.12.2024, for recovery of the below mentioned amounts due to the Bank of India, from the below mentioned borrowers/Guarantors. The reserve prices and the earnest money deposit are mentioned below.

Sl. No.	Name & Address of Borrowers /Guarantors, with Branch Name	Description of the Properties	A. Secured debt/ Amount due (In Rs.) B. Date of Demand Notice C. Date of possession	1. Reserve Price 2. Earnest Money Deposit (EMD) 3. Bid Increase amount
1.	Durgapur Branch Account Name: Abdul Sattar Name of the Borrowers:- Abdul Sattar, K.T road, Asansol, Ramdangapara, P.O & P.S- Asnasol, Dist- Paschim Bardhaman.	EQM of property that consists of a double storied building situated at K.T Road, Asansol Ramdangapara, J.L no-20, R.S Khatian no-7395, R.S Dag no-14228,14231, 14232 within the limits of P.O & P.S-Asnasol, Dist- Paschim Bardhaman, belonging to Abdul sattar. The land area measures an area over 2.00 Katthas. The property is in the name of Mr.Abdul Sattar. The property is bounded as: East – By others property, West- By 16' wide road, North- By house of Late Nathun Shah, South- By house of Ale Nabi.	A. Rs 30.82 Lakh plus Interest plus other charges. B. 04.01.2019 C. 20.09.2022	1. Rs. 22,96,000.00 2. Rs. 2,29,600.00 3. Rs. 10,000.00
2.	Purulia Branch	EQM of mortgaged property of a flat (Flat no-4 C) situated at	A. Rs 6.65 Lakh plus	1) Rs. 14,24,000.00

টেস্ট পরীক্ষা নিতে নির্দেশ দিয়েছেন সংসদ সভাপতি চরঞ্জীব ভট্টাচার্য। সোমবার এ-নিয়ে একটি নির্দেশিকাও জারি করা হয়েছে। একই সঙ্গে একাদশের দ্বিতীয় সেমেস্টারের পরীক্ষা, যা আগামী বছর ৩ মার্চ থেকে শুরু হওয়ার কথা, তার সময় ১ ঘণ্টা এগিয়ে আনা হয়েছে। আগে পরীক্ষা ৩টে থেকে শুরু হয়ে ৫টায় শেষ হওয়ার কথা বলা হয়েছিল। এদিন সংসদের পক্ষ থেকে তার পরিবর্তে দুপুর ২টো থেকে ৪টে পর্যন্ত পরীক্ষা চলবে বলে জানানো হয়েছে। মার্চ মাসের ওই সময়টায় রোজা চলবে, তাছাড়া দেরি করে পরীক্ষা শেষ হলে পরীক্ষার্থীদের বাড়ি ফিরতে সমস্যা হতে পারে— এই বিষয়গুলি জানিয়ে অল পোস্ট গ্র্যাজুয়েট টিচার্স ওয়েলফেয়ার অ্যাসোসিয়েশন-সহ বিভিন্ন শিক্ষক সংগঠনগুলির পক্ষ থেকে পরীক্ষার সময় ১ ঘণ্টা এগিয়ে আনার দাবি জানানো হয়েছিল। তবে একাদশের দ্বিতীয় সেমেস্টারের সময় বদল করা হলেও, ওই দিনগুলিতে প্রথম অর্ধে উচ্চ মাধ্যমিক পরীক্ষা পূর্ব নির্দিষ্ট সময়সূচি মেনেই হবে। ৩ মার্চ থেকে ১৮ মার্চ চলবে উচ্চ মাধ্যমিক। সকাল ১০টা থেকে দুপুর ১টা ১৫ মিনিট পর্যন্ত।

সোমবার তাঁদের গ্রেপ্তার করেন লালবাজারের গোয়েন্দা বিভাগের গুন্ডা দমন শাখার আধিকারিকরা। রোগী ও তাঁদের পরিবারের থেকে টাকা নিয়ে কাজ করার মতো নানারকম দালালির অভিযোগ পেয়ে এদিন সকালে গোয়েন্দারা এসএসকেএম হাসপাতাল এবং মেডিক্যাল কলেজ ও হাসপাতালে অভিযান চালান তাঁরা। এসএসকেএম হাসপাতাল চত্বর থেকে তাপস ও বিশ্বজিৎকে গ্রেপ্তার করে পুলিশ। মেডিক্যাল কলেজ ও হাসপাতাল থেকে বাকি দু'জনকে গ্রেপ্তার করা হয়। চক্রে এই চারজনের সঙ্গে আর কারা জড়িত খতিয়ে দেখতে তদন্ত শুরু করেছে কলকাতা পুলিশ। ধৃতদের জেরা করা হচ্ছে।

নষ্ট হয়েছে। এর আগের বন্যা থেকেই বাঁধগুলি দুর্বল ছিল।

ঘাটালের মহকুমাশাসক সুমন বিশ্বাস জানিয়েছেন, কিছু এলাকা প্লাবিত হয়েছে তবে পরিস্থিতি নিয়ন্ত্রণে। প্রশাসনের তরফে সব রকম ব্যবস্থা নেওয়া হয়েছে। মহকুমাশাসক কয়েকটি প্লাবিত এলাকা ঘুরে দেখেছেন। ঘাটাল পৌরসভার ১৭টি ওয়ার্ডের মধ্যে ১২টি ওয়ার্ডের নিচু এলাকায় জল প্রবেশ করেছে। আড়গোড়া–১ নম্বর চাথালে জল উঠেছে। এছাড়াও ঘাটাল ব্লকের অজবনগর, দেওয়ানচক–১ এবং ২, শুকচন্দ্রপুর, রঘুনাথ চক, ইড়পাল, সুলতানপুরের বিভিন্ন এলাকা প্লাবিত। চন্দ্রকোনা–২ ব্লকের কুঁয়াপুর এবং বান্দীপুর–১ গ্রাম পঞ্চায়েতের কয়েকটি এলাকা জলমগ্ন।

ফর্ম এ

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পারসনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে]

সিটিস্টার ইনফ্রাস্ট্রাকচার্স লিমিটেড–এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	সিটিস্টার ইনফ্রাস্ট্রাকচার্স লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	৯ জুলাই, ১৯৯১
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	আরওসি, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U70101WB1991PLC052250
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	৫ গোর্কি টেরাস, তৃতীয় তল, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০১৭
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	২৪ অক্টোবর, ২০২৪
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	২২ এপ্রিল, ২০২৫
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ফিয়ারড 'ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	আদিত্য কুমার চিমরেওয়াল IBBI/IPA-001/IP-P00743/2017-2018/11249
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	নিক্কো হাউজ, দ্বিতীয় তল, ২ হেয়ার স্ট্রিট, রুম নং ২৯, কলকাতা–৭০০০০১ adityatibre@gmail.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	নিক্কো হাউজ, দ্বিতীয় তল, ২ হেয়ার স্ট্রিট, রুম নং ২৯, কলকাতা–৭০০০০১ ই-মেল-cirp.citystar@gmail.com
১১.	দাবি জমা দেওয়ার শেষ তারিখ	৭ নভেম্বর, ২০২৪
১২.	২১ নং ধারার (৬এ) নং উপধারার রুল 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ	প্রযোজ্য নয়।
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলভ্য রয়েছে এখানে:	দরকারি ফর্ম নিম্নলিখিত ওয়েব লিঙ্ক: https://ibbi.gov.in/home/downloads থেকে ডাউনলোড করা যেতে পারে (খ) প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইবুনাল ২৪ অক্টোবর, ২০২৪ তারিখে সিটিস্টার ইনফ্রাস্ট্রাকচার্স লিমিটেড–এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা সিটিস্টার ইনফ্রাস্ট্রাকচার্স লিমিটেড–এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০–তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল–এর কাছে ৭ নভেম্বর, ২০২৪ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

ওপরের টেবিলে ক্রম নং ১২–তে তালিকাভুক্ত কোনও শ্রেণির অন্তর্গত কোনও আর্থিক ঋণদাতা উক্ত শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের টেবিলে ক্রম নং ১৩–তে উল্লিখিত তিনজন ইনসলভেন্সি প্রোফেশনালের মধ্যে তাঁর পছন্দ চিহ্নিত করে দেবেন– এক্ষেত্রে প্রযোজ্য নয়।

দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে অরিমানা করা হতে পারে।

আদিত্য কুমার চিমরেওয়াল
ইন্টেরিম রেজোলিউশন প্রফেশনাল
IBBI/IPA-001/IP-P00743/2017-2018/11249

তারিখ: ২৯.১০.২০২৪
স্থান: কলকাতা

'দিদিকে বলো'-তে ফোন, দ্রুত পদক্ষেপ

চন্দ্রনাথ বন্দ্যোপাধ্যায়

বোলপুর, ২৮ অক্টোবর

'দিদিকে বলো'–তে এক দম্পতির ফোন পেয়ে বীরভূমের কীর্ণাহার থানার ওসির বিরুদ্ধে দ্রুত পদক্ষেপ করল প্রশাসন। ওই ওসির বিরুদ্ধে বিভাগীয় তদন্ত শুরু হয়েছে বোলপুরের এসডিপিওর নেতৃত্বে। যদিও তাঁর বিরুদ্ধে ওঠা যাবতীয় অভিযোগ খারিজ করে দিয়েছেন কীর্ণাহার থানার ওসি শেখ আশরাফুল। কীর্ণাহারের রবীন্দ্রনাথ ঘোষের স্ত্রী সুমিত্রা ঘোষ 'দিদিকে বলো' ট্রোলফ্রি নম্বরে ফোন করে ওই ওসির বিরুদ্ধে তাঁর স্বামীকে নিগ্রহ ও টাকা নেওয়ার অভিযোগ করেছিলেন। ফোন পেয়েই প্রশাসনকে ওই ওসির বিরুদ্ধে তদন্তের নির্দেশ দেওয়া হয়েছে।

কীর্ণাহার থানার মিরাটি গ্রামের ব্রাহ্মণপাড়ার বাসিন্দা রবীন্দ্রনাথ ঘোষ। বাড়ি তৈরি নিয়ে প্রতিবেশীর সঙ্গে বিবাদ হয় তাঁর। বিষয়টি আদালত পর্যন্ত গড়ায়। বোলপুর মহকুমা আদালত মামলার নিষ্পত্তি না–হওয়া পর্যন্ত নির্মাণে স্থগিতাদেশ দেয়। পরে প্রতিবেশীর সঙ্গে মীমাংসা করে বাড়ি তৈরির কাজ শুরু করেন রবীন্দ্রনাথ। অভিযোগ, এরপরই কীর্ণাহার থানার ওসি তাঁকে ডেকে পাঠান। তাঁকে মারধর করা হয়। রবীন্দ্রনাথের অভিযোগ, তাঁর কাছে থেকে টাকাও নেওয়া হয়। এরপরই 'দিদিকে বলো'র ট্রোলফ্রি নম্বরে অভিযোগ জানান তাঁর স্ত্রী সুমিত্রা ঘোষ। জানা গিয়েছে, নবান্ন থেকে বিষয়টি দেখার জন্য বীরভূম জেলা পুলিশ সুপার রাজনারায়ণ মুখোপাধ্যায়কে নির্দেশ দেওয়া হয়। বোলপুরের এসডিপিও রিকি আগরওয়ালের নেতৃত্বে কীর্ণাহার থানার ওসি শেখ আশরাফুলের বিরুদ্ধে তদন্ত শুরু হয়। ওসি শেখ আশরাফুল বলেন, 'সম্পূর্ণ ভিত্তিহীন অভিযোগ। ১৪৪ ধারা ভঙ্গ করেছিলেন বলে ডেকেছিলাম। পুলিশ তুলে নিয়ে এসেছে বলে ওঁদের গায়ে লেগেছে। তাই এমন মিথ্যা অভিযোগ করেছেন।'